

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 279/MP/2023

- Subject** : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
- Date of Hearing** : 19.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Damodar Valley Corporation (DVC)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Parties present** : Shri Venkatesh, Advocate, DVC
Shri Ashutosh Shrivastav, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Rishabh Dubey, Advocate, CTUIL
Shri Swapnil Sharma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Gajendra Sinh, NLDC & ERLDC
Shri Alok Mishra, NLDC & ERLDC
Shri Debajyoti Majumdar, NLDC & ERLDC

Record of Proceedings

Learned counsel for CTUIL sought time to file reply/ submissions in the matter. Learned counsel for the Petitioner did not oppose the same and prayed that the interim protection granted to the Petitioner vide RoP dated 29.9.2023 regarding the status-quo in respect of the scheduling by the Petitioner from its generating stations and the other associated aspects may be continued till next hearing in the matter.

2. After hearing, the Commission directed Respondent, ERLDC to provide the copy of Minutes of Meeting and Report of the Committee (Comprising of Member from ERPC, ERLDC, Petitioner, CEA and CTU) constituted by ERPC Secretariat vide its letter no.



ERPC/COMMERCIAL/2023/762, dated 31.8.2023, to discuss and resolve the challenges in implementation of the provisions pertaining to the Scheduling and metering of Generators of the DVC on an affidavit by 4.3.2024, with an advance copy to the Petitioner.

3. The Commission also directed CTUIL to file their reply/ submissions by 4.3.3024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.3.2024.

4. The Commission further directed that the *status quo* in respect of scheduling by the Petitioner from its generating stations and other associated aspects to continue till the next date of hearing.

5. The Commission also directed the parties to complete the pleadings within the specified timeline and observed that no extension of time would be granted.

6. The petition will be listed for further hearing on 20.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

